

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO 92 OF

Applicant (s)

Respondent (s)

Advocate for
Applicant (s)

Advocate for
Respondents (s)

Notes Of the Registry	Orders Of The Tribunal
	<p>O.A. No. 92/2004 Date of order: 03.12.2004</p> <p>None present for the applicant. Mr. M. Godara, Adv. Brief holder for Mr. Vinit Mathur, counsel for the respondents.</p> <p>Vide order dated 27.10.2004 this Court of the Tribunal observed that the learned counsel for the applicant pleads no instructions and submits that the applicant has not contacted him despite numerous communications. Thereafter the Court has issued notice to the applicant directing the applicant that in case the applicant does not turn up on the fixed date, he shall be presumed that he does not wish to prosecute this case and the order as may be deemed fit shall be passed on that date.</p>
<p>Regd A. P. Copy Desired as Served to Oppn; and 2nd Wk No. 221 dt 7.12.04</p> <p>CR 7/12</p> <p>which copy sent to pet recd back & placed in part C 23/12/04</p>	<p>Notice was issued to the applicant on 27.10.2004 but the same has been received back for want of correct address. Since the notices were sent on the address given by the applicant himself and it is the duty of the applicant himself to furnish the correct address so that notice could be served. Consequently, the Original Application is dismissed in default. The matter is directed to be consigned to the record room.</p> <p><u>G. R. PATWARDHAN</u> (G. R. PATWARDHAN) ADM. MEMBER</p> <p><u>Kul</u> (KULDIP SINGH) VICE CHAIRMAN</p>

Part II and III destroyed
in my presence on 31/10/2013
under the supervision of
Section officer () as per
order dated 18/10/2013

D.K. Singh 31.10.2013
Section officer (Record)